

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn. (SH) No. 24 of 2013

4.04.13

Heard Mr. S. Jindal, the learned counsel on behalf of the petitioner.

Issue notice to the respondents to show cause as to why this instant petition should not be allowed and why such other order or orders should not be passed as this Court may found deem fit and proper.

However, the petitioner to take necessary steps to serve notice upon the respondents within 3(three) days.

Notice is made returnable within 4(four) weeks.

In the meantime call for the records from the learned Court below.

List this matter on 3.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Appeal (SH) No. 5 of 2012

4.04.13

List this matter before any other bench without me (S.R. Sen, J).

Registry is directed to prepare the paper book as ordered earlier and the parties to bear the cost.

List this matter on 3.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. MC (SH) No. 57 of 2012

4.04.13

List this matter after 2(two) weeks as prayed for Ms. H. Kristazi, the learned counsel for the petitioner.

Mr. ND Chullai, the learned Public Prosecutor is present.

List it on 18.04.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Revn. P (SH) No. 67 of 2012

4.04.13

Heard Ms. H. Kristazi, the learned counsel for the petitioner.

As per office records, it appears that notice has been served upon the respondent No. 2 but the address has not been found.

However, the petitioner to take fresh steps to serve notice upon the respondent No. 2 with a correct address within 3(three) days.

In the meantime, interim order passed earlier on 17.12.12 to continue till next date.

List this matter 18.04.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Revn. P (SH) No. 68 of 2012

4.04.13

Heard Ms. H. Kristazi, the learned counsel for the petitioner.

As per office records, it appears that notice has been served upon the respondent No. 2 but the address has not been found.

However, the petitioner to take fresh steps to serve notice upon the respondent No. 2 with a correct address within 3(three) days.

In the meantime, interim order passed earlier on 17.12.12 to continue till next date.

List this matter on 18.04.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Revn. P (SH) No. 69 of 2012

4.04.13

Heard Ms. H. Kristazi, the learned counsel for the petitioner.

As per office records, it appears that notice has been served upon the respondent No. 2 but the address has not been found.

However, the petitioner to take fresh steps to serve notice upon the respondent No. 2 with a correct address within 3(three) days.

In the meantime, interim order passed earlier on 17.12.12 to continue till next date.

List this matter on 18.04.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB(SH) No. 20 of 2013

4.04.13

Heard Mr. K. Khan, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

The learned counsel for the petitioner submits that he does not want to press further for pre-arrest bail.

Hence this petition is dropped and disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB(SH) No. 21 of 2013

4.04.13

Heard Mr. K. Khan, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

The learned counsel for the petitioner submits that he does not want to press further for pre-arrest bail.

Hence this petition is dropped and disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB(SH) No. 22 of 2013

4.04.13

Heard Mr. K. Khan, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

The learned counsel for the petitioner submits that he does not want to press further for pre-arrest bail.

Hence this petition is dropped and disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB(SH) No. 23 of 2013

4.04.13

Heard Mr. K. Khan, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

The learned counsel for the petitioner submits that he does not want to press further for pre-arrest bail.

Hence this petition is dropped and disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB(SH) No. 24 of 2013

4.04.13

Heard Mr. K. Khan, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

The learned counsel for the petitioner submits that he does not want to press further for pre-arrest bail.

Hence this petition is dropped and disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Appl.(SH) No. 4 of 2011

4.04.13

List this matter on 11.04.13 as prayed for by Mr. R. Gurung, the learned state counsel.

List it accordingly.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn.(SH) No. 23 of 2012

4.04.13

List this matter on 18.04.13 as prayed for by Ms. Asha Paul, the learned counsel.

List it accordingly.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Petn.(SH) No. 64 of 2012

4.04.13

List this matter on 25.04.13 as prayed for by Mr. R. Debnath, the learned CGC to which the learned counsel for the petitioner Mr. L. Byrsat has no objection.

List it accordingly.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn.(SH) No. 65 of 2012

4.04.13

List this matter on 25.04.13 as prayed for by Mr. R. Debnath, the learned CGC to which the learned counsel for the petitioner Mr. L. Byrsat has no objection.

List it accordingly.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Rev.(SH) No. 57 of 2012

4.04.13

Heard Mr. R. Kar, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

Mr. H. Kharmih, the learned counsel has entered appearance on behalf of the respondent No. 2 and submits that he has not yet received a copy of the petition.

The learned counsel for the petitioner is directed to furnish with a copy of the petition to the learned counsel for respondent No. 2 if possible today itself.

List this matter on 3.05.13 as suggested by the learned counsel for the petitioner.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB(SH) No. 28 of 2013

4.04.13

Heard Mr. H. Kharmih, the learned counsel for the petitioners who submits that FIR has been lodged against the accused/petitioners by the complainant without any rhyme or reason. The police has registered a case bearing Saipung P.S. Case No. 12 (3) 2013. Therefore, the petitioners are of the apprehension that they may be arrested at any point of time, so pre-arrest bail may be granted.

On the other hand, Mr. ND Chullai, the learned PP submits that he has already received the CD. On perusal of the CD, it is found that there is nothing much to take the petitioners into custody. Therefore, the Court may grant bail, if desire to do so.

After considering the submissions advanced by the learned counsel and since the learned PP has no objection, the petitioners may be allowed to go on pre-arrest bail with PR Bond of Rs. 30,000/- each with one surety of the like amount and with the following conditions.

- i) The petitioners shall appear before the Trial Court as and when necessary to face trial.
- ii) The petitioners shall cooperate with the IO concerned for the purpose of investigation.
- iii) The petitioners shall not leave the station where they reside without prior permission from the Court.

With these observations and directions the instant bail application is allowed and stands disposed of.

JUDGE

V. Lyndem.

